positive aad hcapfel atrJtadc. BIFR reserved its orders and gave ilher titan-mar aha, to Mahslisil Bank to hold a

Wriaeu Answers

various sauna to thai acod bated working capital Is made available to bock the Kaknara aad DM Taagra suits as per the basis' at the Issarng.beld oa 20.M.lf94 aad tho pisHslow m the \*aft revival irtiiwi

(d) BIFR has further reported that Allahabad Baal has timet (adorned it that the beaks have agree J in rxiadpie to perticipele ia the package oa the tenas aad conditions envisaged ia the package subject to GoveraaMat of ladie tgwthtg to: (i) participate ia the package oa tern\* sad oosdftieaa envisaged ia the scheme sad reads to provide the company sanuhaneouiry, (ii) provide a tana ban of Rs. 20 croros at a rata of iaterest of |A% \*nA tsagsn. U^. nhrMtefensjnhl aWtsnimxi free mads so as la asanove the debt service coverage ralia (DSCR) to the miainan level of 1.33, (iH) provide <-naoat gaaraslat far the entire coaiadtmeat of banks mrwiMng principal and interest; aad (k) raatsnmh the past cash loaees of TCIL so mat the same may be utilised towards raaotartsatioe of the ■GCOnMM MI M MdI flMtfC SMiv W RO wmrkmg capital term loan.

It may alto be added that under Section 19(2) of S1CA, a Kambtmatkm scheme requiring resets, soaotssioas or

SJ^A #Ws^^Al ^^MM^M frasn sanks SL

auasgnsj vJrt\*BaBa5aa% «VJF anas^^aj a^omssssBBsnus n^^^snn nssn

their ruamsrritl judasmeat. Soctkm 19(3) of OCA provides that" once a

-Mfr ast Jtaaa ttmm g^ggdEfmmt aBBBsV ssmsttS

by the BIFR for revival of a skk industrial company, it is btndng oa al concerned, inchsdmg toe banks. Section 33 of SICA vasts wrBrscnf powers with

BIFR to deal with cases of violation of say sanctioned scheme.

## Aetna aganat brohen of RBI

52S3. SHRI V. OOPALSAMY: Will the Minister of FINANCE be pleased to-state:

- (a) the total number of broken, sobbrokers against whom SEBI bat taken action during the last three years, year-win aad exchange-wise;
- (b) whether SEBI is ptaaaiag to take aetata against certain registrars of am\*. nnpaniss and other for violation o'. rales, etc: end
  - (c) if so. the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHBKARA MURTHY): (a) The total somber of stock-brokers against whom SEBI has taken action daring the hat three years is gives in the statement. (see below) SEBI has not takes action against any sub-broker daring das period.

- (b) aad (c) What SEBI hm initiated' enquiry proceedings against two registrars 10 Ml iMH6 Manf BnTkM'8 MnsBRBBssa «J£CSMB>» am has baaed notices to tn othan asking them to show cow\* n to why their aapBcatioaa tor renewal of laghsiation shosM not bo rejected. SEBI hn hnmchad srossmtca against fosr
- to fear other ctntitahi. SEBI he\*,. initiated enquiry proceedings against nine Merchant Bankers for various defaults fat accordance with the provisions of SEBI Merchant Bankers (Regulations), 1992.

## Statement

The year-wise and mock exchange-wise number of stock brokers against whom SEBI has taken action referred to in reply to part(a) of the Rajya Sabha unstarred Question No. 5283 for 9th May, 1995.

	Name of the Stock Exchange	1992	1993	1994
,	Bombey Stock Exchange	-	1	5
	Calcutta Stock Exchange	_	_	5
	Bangelors Stack Exchange	-	_	1
	Delhi Stock Exchange	_	_	4*
	Modras Stock Exchange	_	-	1
	Vadodara Stock Enchange	_	_	1**
	Ahmedabad Stock Exchange	<del>_</del> ,	_	1
	TOTAL:	_	1	18

<sup>\*</sup> Includes 2 stock-breken where enquiry proceedings were codered to be conducted again in view of the fact that the members have shellouged the order of SEBI suspending them.

## B. Mumber of stack-brokers werned

Name of the Stock Eachange	1992	1993	1994
Bombay Stock Eachange Vadadara Stock Eachange	_	=	2
TOTAL:	-	_	3

## Interest M persons! prvrident fend

5284. SHRI V. GOPALSAMY: W» Ac Minister of FINANCE be pleased to tote:

- (a) What KM beoa the rate of interest gnwi to pMHMl rionnacM rvna Account hotden anting the hat three yean, ye«rwis«.;
- (b) whether Oovcmasrat have dacekrrsassd the rate of ialarost ia cast of variant asacshs to eaooarage inviags aad also to check inflation;
  - (c) if so, what is the specific ream for aot increasing the rate of interest of PFF deposits; and

(a) whether, Government aow propose to increase the rate af interest on PPF em) if so, the details thereon

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) The rate of interest on Fnbhc Provident Faad Aceoant for flnandai years 1992-93, 93-94 aad 94-95 was 12% per annum.

- (b) The rate of interest on various tansl savings schasari have not been in<del>creas</del>ed ia the recent past.
  - (e) Does not arise.
- (d) At present there is no proposal to increase the rate of interest oh Public Provident Fund Account.

<sup>\*\*</sup> This stock-broker also has ensumbarthip of Sourantern Kutch Stock Backungs at Rajket.